

आयकर अपीलीय अधिकरण, सुरत न्यायपीठ, सुरत  
IN THE INCOME TAX APPELLATE TRIBUNAL  
SURAT BENCH, SURAT

BEFORE SHRI PAWAN SINGH, Hon'ble JUDICIAL MEMBER  
AND Dr.SHRI ARJUN LAL SAINI, Hon'ble ACCOUNTANT MEMBER

(Virtual Hearing)

आ.अ.सं./I.T.A No.959/AHD/2015

निर्धारण वर्ष/Assessment Year: 2010-11

Sidmak Laboratories (India) P. Ltd., N.H.No.8, P B No.121, Abrama, Valsad - 396 001. <b>[PAN: AADCS 9914 R]</b>	Vs .	Addl. Commissioner of Income Tax, Valsad Range, Valsad - 396 001.
अपीलार्थी / Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओर से /Assessee by	Shri Mehul K.Patel - AR
राजस्वकीओर से /Revenue by	Smt. Anupama Singla - Sr.DR

सुनवाई की तारीख/ Date of hearing:	12.01.2021
उद्घोषणा की तारीख/Pronouncement on:	12.01.2021

**आदेश / O R D E R**

**PER PAWAN SINGH, JUDICIAL MEMEBER:**

1. This appeal by Asessee is directed against the order of Id.Commissioner of Income Tax(Appeals)-Valsad, Valsad dated 27.03.2015 for assessment year (AY) 2010-11.
2. The appeal came up hearing on 12<sup>th</sup> January 2021. The Ld. AR for the assessee submits that Form-3 of Vivad se Visvas Scheme -2020 is received. The Ld. AR of assessee prayed for withdrawal of the appeal.

3. The Id.Departmental Representative Sr.DR appearing for the Revenue has no objection if the appeal of assessee is dismissed as withdrawn. Considering the submissions of the Ld. AR of the assessee, the assessee is allowed to withdraw his appeal. Resultantly, the appeal of the Assessee is dismissed as withdrawn.

Order announced at the time of hearing of appeal on 12<sup>th</sup> January 2021 in the Virtual Court hearing.

**Sd/-**

**(Dr.ARJUN LAL SAINI)**

**(लेखा सदस्य/ACCOUNTANT MEMBER)**

सुरत/ **Surat**, दिनांक **Dated:** 12<sup>th</sup> Jan 2021 /**#SGR**

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

**By order**

**Sd/-**

**(PAWAN SINGH)**

**(न्यायिक सदस्य/JUDICIAL MEMBER)**

**/ / TRUE COPY / /**

**Assistant Registrar, Surat**